(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-119/67 for (i) and (ii)].

MINISTRY OF MINES AND METALS NOTIFICATION

DR. M. CHANNA REDDY: Sir, I also beg to lay on the Table a copy of the Ministry of Mines and Metals Notification G.S.R. No. 124, dated the 21st January, 1967, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-118/67].

HALF-YEARLY REPORT (APRIL—SEPTEMBER, 1966) OF THE COIR BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir, on behalf of Shri Dinesh Singh, I beg to lay on the Table a copy of the Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from 1st April to 30th September, 1966, under subsection (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library, See No. LT-164/67].

THE TEXTILES (PRODUCTION BY KNII-TING, EMBROIDERY, LACE-MAKING AND PRINTING MACHINES) CONTROL (AMENDMENT) ORDER, 1967

SHRI M. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce Notification S.O. No. 374, dated the 23rd January, 1967, publishing the Textiles (Production by Knitting, Embroidery, Lace-making and Printing Machines) Control (Amendment) Order, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-16G/67].

THE COTTON TEXTILES (CONTROL) SECOND AMENDMENT ORDER, 1967

SHRI M. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce Notification S.O. No. 445, dated the 31st January, 1967, publishing the Cotton Textiles (Control) Second Amendment Order, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. *See* No. LT-166/67].

REPORT (1964-65) OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PKUL-RENU GUHA): Sir, I beg to lay on the Table, under clause (2) of article 338 of the Constitution, a copy of the Fourteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65. [Placed in Library. See No. LT-140/67].

MINISTRY OF MINES AND METALS NOTIFICATION

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): Sir, I beg to lay on the Table under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Mines and Metals Notification S.O. No. 3340, dated the 24th October, 1966. [Placed in Library. See No. LT-165/67].

MINISTRY OF COMMERCE NOTIFICATIONS

SHRI M. SHAFI QURESHI: Sir, I beg to lay on the Table-CD a copy each of three Notifications of the Ministry of Commerce, under sub-section (3) of section 13 of the Central Silk Board Act, 1948; and

Motion of Thanks

(ii) a copy each of seven Notifications of the Ministry of Commerce under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-166/67 for (i) and (ii)].

MESSAGE FROM THE PRESIDENT IN REPLY TO MOTION OF THANKS

MR. CHAIRMAN: I have to inform Members that the following message has been received from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Rajya Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th March, 1967.

With best wishes."

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee an Public Accounts of the Lok Sabha for the term ending on the 31st March, 1968, and do proceed to elect in, such manner as the Chairman may direct, seven

- 1. Last date and time for receiving nominations
- 2. Last date and time for withdrawal of candidature
- 3. Date and time of election.
- 4. Place of election. 5

Method of election

direct, seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, 1 beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate five members from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 31st March, 1968, and do proceed to elect, in such manner as the Chairman may direct, five members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

ANNOUNCEMENT RE ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS AND THE COMMITTEE ON PUBLIC UNDERTAKINGS

MR. CHAIRMAN: I have to inform Members that the following dates have been nxed lor receiving nominations and for holding elections, if necessary, to the (i) Committee on Public Accounts and (ii) Committee on Public Undertakings:—

\pril 4, 1967 (Upto 3.00 P.M.)

April 5, 1967 (Up to 3.00 p. M.)

April 6, 1967 (Between) 3.00 P.M. and 5.00 P.M.)

Room No. 63, First Floor, Parliamen House, New Delhi.

Proportional representation by means of single transferable vote.